

File No. 12(7) 2017/Associations/RCD/FSSAI
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety and Standards Act, 2006)
Regulatory Compliance Division
FDA Bhawan, Kotla Road, New Delhi – 110002

Dated, the ^{13th} May, 2019

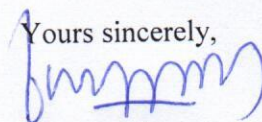
ORDER

Subject: Direction under Section 16(5) of Food Safety and Standards Act, 2006 regarding usage of the term Wheat Flour(Atta) and Refined Wheat Flour(Maida) on labels of food products.

FSSAI vide order dated 1st February, 2019 inter-alia directed FBOs to mention “**Whole Wheat Flour (Atta)**” on packaging labels wherever the same is used as singly or as ingredient in food items. Subsequently, vide order of even number dated 30th April, 2019 the nomenclature “**Whole Wheat Flour (Atta)**” was replaced with “**Wheat Flour (Atta)**”.

2. It has been reported that, many FBOs meanwhile got packaging materials printed indicating nomenclature “**Whole Wheat Flour (Atta)**” on the basis of earlier order dated 1st February, 2019. Considering the representation received in this regard, it has been decided that all such FBOs shall be permitted to use the packaging labels with nomenclature “**Whole Wheat Flour (Atta)**” upto 31st December, 2019. Any further extension in this regard will be considered on case to case basis.

3. This issues with approval of the competent Authority in exercise of the power vested with Food Authority under Section 16(5) of the FSS Act, 2006.

Yours sincerely,


(Parveen Jargar)

Joint Director, Regulatory Compliance

To,

- (i) Commissioner of Food Safety of all States/UTs.
- (ii) All Food Business Operators
- (iii) All Central Licensing Authority
- (iv) All Authorized Officer
- (v) CITO, FSSAI : for uploading this direction on FSSAI website.